



2026:AHC:36774-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 3754 of 2026

Veeresh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Babu Lal Ram, Rachana Singh
Counsel for Respondent(s)	:	G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:

"(a) Issue a writ, order or direction in the nature of mandamus directing the respondents to conclude the investigation of Case Crime No. 514 of 2025, under Sections 76, 352, 351(3) B.N.S., 2023, Police Station Bahjoi, District Sambhal and this Hon'ble Court also be pleased to direct the Respondent No. 2 and 3 to take appropriate action with regard to arresting the Respondent No. 4 in the above mentioned case and the Respondent No. 4 be arrested in the above mentioned case.

(b) Issue a writ, order or direction in the nature of mandamus directing the Respondent No. 2 and 3 to decide and consider the Representation dated 3.2.2026 of the petitioner with regard to making fair and proper investigation of Case Crime No. 514 of 2025, under Sections 76, 352, 351(3) B.N.S., 2023, Police Station Bahjoi, District Sambhal.

(c) Issue any other writ, order or direction which this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

(d) Award the cost of the writ petition in favour of the above named petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 27.12.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Superintendent of Police, Sambhal, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Superintendent of Police, Sambhal, the Superintendent of Police, Sambhal/respondent no. 2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid observation, the present petition stands disposed of.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 18, 2026

KU